

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Excise Appeal No. 21589 of 2017

(Arising out of Order-in-Appeal No. EXCUS-000-APPP-161-
2017 dt. 28/07/2017 passed by Commissioner Of Central
Taxes and Central Excise(Appeal), Cochin)

Standard Treads (P) Ltd.

Eranjal, Parampuzha PO,
Kottayam – 686 032.
KERALA

Appellant(s)

VERSUS

**Commissioner of Central Tax
and Central Excise,**

C R BUILDING,
I S PRESS ROAD, ERNAKULAM,
COCHIN, - 682018
KERALA

Respondent(s)

APPEARANCE:

None for the appellant.

Shri H. Jayathirtha, Superintendent(AR) for the respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20430 / 2023

Date of Hearing: 24/05/2023

Date of Decision: 24/05/2023

Per : DR. D.M.MISRA

None for the appellant. Learned AR for the Revenue submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated

Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja...